

**APPENDIX - A**

*(Vide rule 288 ante.)*

**FORM OF COMMUNICATION REGARDING ARREST AND  
DETENTION, AS THE CASE MAY BE, OF A MEMBER**

Place :

Date :

To

The Speaker,  
Tamil Nadu Legislative Assembly,  
Fort St. George, Chennai-9.

Dear Mr. Speaker,

I have the honour to inform you that I have found it my duty, in the exercise of my powers under section ..... of the (Act) to direct that Thiru ..... Member of the Tamil Nadu Legislative Assembly, be arrested/detained for (reasons for the arrest or detention as the case may be)

Thiru.....M.L.A., was accordingly arrested/taken into custody at.....(time) on.....(date) and is at present lodged in the .....Jail (place).

Yours faithfully,

*(Magistrate or Executive Authority)*

**APPENDIX - B**

*(Vide rule 288 ante.)*

FORM OF COMMUNICATION REGARDING CONVICTION OF A MEMBER

Place:

Date :

To

The Speaker,  
Tamil Nadu Legislative Assembly,  
Fort St. George, Chennai-9.

Dear Mr. Speaker,

I have the honour to inform you that Thiru..... Member of the  
Tamil Nadu Legislative Assembly, was tried at the Court before me on a charge  
(or charges) of (reasons for the conviction)

On.....(date), after a trial lasting for  
.....days, I found him guilty of  
.....  
and sentenced him  
to.....imprisonment for (period).

His application for leave to appeal to\* ..... is pending  
consideration.

Yours faithful y,

*(Judge or Magistrate)*

\* Name of the Court.

**APPENDIX - C**

*(Vide rule 289 ante.)*

**FORM OF COMMUNICATION REGARDING RELEASE OF A MEMBER**

Place :

Date:

To

The Speaker,  
Tamil Nadu Legislative Assembly,  
Fort St. George, Chennai-9.

Dear Mr.Speaker,

I have the honour to inform you that Thiru....., Member of the Tamil Nadu Legislative Assembly, who was convicted on.....(date) and imprisoned for .....(period) for.....(reasons for conviction) was released on bail pending\* prosecution/trial/appeal (or released on the sentence being set aside on appeal as the case may be) on the.....(date).

Yours faithfully,

*(Judge, Magistrate or Executive Authority)*

\* Strike out whichever is not applicable.

**APPENDIX - D**

*(Vide rule 123 ante).*

Place:

Date :

From

To

The Secretary,  
Tamil Nadu Legislative Assembly,  
Fort St. George, Chennai-9.

Sir,

Under rule 123 of the Tamil Nadu Legislative Assembly Rules I am to give notice that I intend to move for leave to introduce in the Assembly the..... Bill at the present meeting of the Tamil Nadu Legislative Assembly.

2. 350 copies of the Bill are enclosed.

3. The Bill involves/does not involve expenditure from the Consolidated Fund of the State and hence a financial memorandum under rule 126 of the Tamil Nadu Legislative Assembly Rules is/is not attached to the Bill.

The Bill involves/does not involve delegation of Legislative power and hence a memorandum under rule 127 of the said rules is/is not attached.

Yours faithful y,

**APPENDIX - E**

[Vide Rule 211(1) ante .]

**LIST OF PUBLIC UNDERTAKINGS**

<i>Serial number.</i>	<i>Name of Concerns.</i>
(1)	(2)

**STATUTORY CORPORATIONS**

- 1 The Tamil Nadu Electricity Board, Limited.
- 2 The Tamil Nadu Khadi and Village Industries Board, Chennai.
- 3 The Tamil Nadu Warehousing Corporation.
- 4 The Tamil Nadu Housing Board.
- 5 The Tamil Nadu Slum Clearance Board.
- 6 The Tamil Nadu Water-Supply and Drainage Board.
- 7 The Tamil Nadu State Bhoodan Yagna Board.
- 8 The Chennai Metropolitan Development Authority.
- 9 The Tamil Nadu Pollution Control Board.
- 10 The Chennai Metropolitan Water-Supply and Sewerage Board.
11. The Tamil Nadu Maritime Board.

**OTHER PUBLIC UNDERTAKINGS**

- 1 The Tamil Nadu Industrial Development Corporation Limited.
- 2 The State Industries Promotion Corporation of Tamil Nadu Limited.
- 3 The Tamil Nadu Small Industries Corporation Limited.
- 4 The Tamil Nadu Small Industries Development Corporation Limited.
- 5 The Tamil Nadu Textile Corporation Limited.
- 6 The Tamil Nadu Zari Limited.
- 7 The Tamil Nadu Industries Investment Corporation Limited.
- 8 The Tamil Nadu Civil Supplies Corporation Limited.
- 9 The Tamil Nadu Film Development Corporation Limited.

*Serial  
number.*

*Name of Concerns.*

(1)

(2)

- 10 The Tamil Nadu Dairy Development Corporation Limited.
- 11 The Tamil Nadu Tourism Development Corporation Limited.
- 12 The Tamil Nadu Agro-Industries Development Corporation Limited.
- 13 The Tamil Nadu Poultry Development Corporation Limited.
- 14 The Tamil Nadu State Farms Corporation Limited.
- 15 The Tamil Nadu Fisheries Development Corporation Limited.
- 16 The Tamil Nadu Forest Plantation Corporation Limited.
- 17 The Tamil Nadu Ceramics Limited.
- 18 The Tamil Nadu Handicrafts Development Corporation Limited.
- 19 The Tamil Nadu Adi-Dravidars Housing Development Corporation Limited.
- 20 Poompuhar Shipping Corporation Limited.
- 21 Transport Development Finance Corporation Limited.
- 22 Tamil Nadu Salt Corporation Limited.
- 23 Tamil Nadu Sugar Corporation Limited.
- 24 Tamil Nadu Goods Transport Corporation Limited.
- 25 Tamil Nadu Tea Plantation Corporation Limited.
- 26 Dharmapuri District Development Corporation Limited.
- 27 Tamil Nadu Minerals Limited.
- 28 Tamil Nadu Cements Corporation Limited.
- 29 Electronics Corporation of Tamil Nadu Limited.
- 30 Perambalur Sugar Mills Limited.
- 31 State Engineering and Servicing Co. of Tamil Nadu Limited.
- 32 Overseas Man Power Corporation Limited.

<i>Serial number.</i>	<i>Name of Concerns.</i>
(1)	(2)
33	Tamil Nadu Handlooms Development Corporation Limited.
34	Tamil Nadu State Construction Corporation Limited.
35	Tamil Nadu Magnesites Limited.
36	Tamil Nadu Police Housing Corporation Limited.
37	Tamil Nadu State Tube Wells Corporation Limited.
38	Tamil Nadu State Marketing Corporation Limited.
39	The Tamil Nadu Leather Development Corporation Limited.
40	Southern Structurals Limited.
41	Tamil Nadu Corporation for Development of Women Limited.
42	Chit Corporation of Tamil Nadu Limited.
43	Tamil Nadu Steels Limited.
44	Pallavan Transport Consultancy Services Limited.
45	Tamil Nadu Medicinal Plant Farms and Herbal Medicine Corporation Limited.
46	Arasu Rubber Corporation Limited.
47	Tamil Nadu Industrial Explosives Limited.
48	Tamil Nadu Backward Classes Economic Development Corporation Limited.
49	Tamil Nadu Ex-Servicemen's Corporation Limited.
50	Tamil Nadu Paints and Allied Products Limited.
51	Tamil Nadu Magnesium and Marine Chemicals Limited.
52	Tamil Nadu Urban Finance and Infrastructure Development Corporation Limited.
53	Tamil Nadu Power Finance and Infrastructure Development Corporation Limited.
54	Tamil Nadu Medical Services Corporation Limited

*Serial  
number.*

*Name of Concerns.*

(1)

(2)

55 Tamil Nadu Minorities Economic Development Corporation Limited.

56 Tamil Nadu Graphite Limited.

57 Tamil Nadu State Express Transport Corporation (Tamil Nadu) Limited,  
Chennai-2.

58 Metropolitan Transport Corporation (Chennai) Limited, Chennai-2.

59 Tamil Nadu State Transport Corporation (Villupuram) Limited, Villupuram

60 Tamil Nadu State Transport Corporation (Salem) Limited, Salem.

61 Tamil Nadu State Transport Corporation (Coimbatore) Limited,  
Coimbatore.

62 Tamil Nadu State Transport Corporation (Kumbakonam) Limited,  
Kumbakonam.

63 Tamil Nadu State Transport Corporation (Madurai) Limited, Madurai.

#### **OTHER COMPANIES**

1. The Tamil Nadu Newsprint and Papers Limited.

2. Arasu Cable TV Corporation Limited.

**APPENDIX - F**

*(Vide rule 21)*

**FORM OF LETTER OF RESIGNATION BY THE MEMBER\***

To

The Speaker,  
Tamil Nadu Legislative Assembly,  
Chennai-9.

Sir,

I hereby tender my resignation of my seat in the Tamil Nadu Legislative  
Assembly with effect from.....\*\*

Yours faithful y,

Place :

Date :

Member of the Legislative Assembly

\* The resignation letter should strictly conform to the form above and no other  
matter shall be introduced.

\*\* Here enter date from which the resignation is to take effect.

Such date shall not be earlier than the date of the letter itself.